

HIGH COURT OF ANDHRA PRADESH:: AMARAVATI

MAIN CASE NO.: C.R.P.No.454 of 2021

PROCEEDING SHEET

Sl. No.	Date	ORDER
01.	10.04.2021	<p><u>MGR,J</u></p> <p>Notice before admission.</p> <p>Learned counsel for the petitioner is permitted to take out personal notice on the respondents by registered post with acknowledgment due and file proof of service into the Registry.</p> <p>Having considered the submissions of the learned counsel for the petitioner, one Chinni Rama Satyanarayana was appointed as Chairman of the Election Committee by Resolution dated 02.01.2021 to conduct elections to the West Godavari District Arya Vysya Sangham. Election schedule is fixed and dates are announced. The dates are fixed to file nominations for scrutiny and withdrawal of nominations and polling of votes has been fixed from 23.01.2021 to 31.01.2021 . One Sri Narayana Visweswara Rao and Mahankali Ranga Prasad and Nudurumati Srinivas were filed their nominations. However, Nudurumati Srinivas withdrew the nomination and the remaining two candidates in the fray. The first respondent unilaterally on the complaint made by the second respondent interdicted the election process without any power or authority and appointed the adhoc Committee by letter dated 15.03.2021 nominating Sri Mahankali Ranga Prasad as the President of the West Godavari Arya Vysya Sangham (2<sup>nd</sup> respondent), which is illegal and contrary to the bye-laws of the petitioner-society.</p> <p>Hence, there shall be an interim stay of swearing-in-ceremony of second respondent as President to the West Godavari District Arya Vysya Sangham on 11.04.2021 (Sunday) at Alapati Gangabhavani Kalyana Mandapam, Jangareddygudem, West Godavari District or any other subsequent date and alternative place, while suspending the order of the first respondent, dated 15.03.2021, till 30.04.2021.</p> <p>Post on 30.04.2021.</p> <p style="text-align: right;"><u>MGR,J</u> MGR,J</p> <p>PNV</p>